

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).34066-34067/2009

(From the judgement and order dated 04/09/2009 in FA No. 31/1993 & CMA No. 16971/1997 & CMRA No. 226233/2009 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI & ORS.

Respondent(s)

(office report on default)

Date: 15/09/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR
[IN CHAMBERS]

For Petitioner(s) Mr. T.V. S. Raghavendra Sreyas, Adv. for
Mr. Nikhil Nayyar, Adv.

For Respondent(s) Mr. Anurag Kishore, Adv.
Mr. Abhinav Shrivastava, Adv. for
Mr. Rajesh Kumar, Adv.

Mr. Gunnam Venkateswara Rao ,Adv

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the petitioner is granted two weeks' time to file an application for condonation of delay in filing spare copy and process fee.

(Pardeep Kumar) (Shashi Bala Vij)
Court Master Court Master